



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI**MEETING No.** NC/6/MEET/Jan/202425/13**DATED:** 09/01/2025Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jan/202425/13 dated 09/01/2025 of Norms Committee - VI for the year 2024-25 was held on 09/01/2025 under the Chairmanship of NITISH SURI, Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Nand Lal, Technical Consultant	DGFT
3	Shaish Kumar, Technical Consultant	DGFT
4	D.N. Mathur, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jan/202425/13
Case Status	Case Deferred
Party Name	GRAINSPAN NUTRIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 13 and 09/01/2025
HQ File Number	HQRNORM APPLY 00001646AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to call the representative of the firm for PH for better understanding and clarification of manufacturing process and wastage generated at various stages. The case stands deferred.	

Case No.	2 / NC/6/MEET/Jan/202425/13			
Case Status	Case Approved			
Party Name	STERLING AGRO INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 13 and 09/01/2025			
HQ File Number	HQRNORM APPLY 00004001AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms allowing the following inputs or as applied by the firm:				
S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1.	Anhydrous Milk Fat (water content not more than 0.2%)	81.0	Milk Butter	95.58
1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.				
2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.				

3. Other regulations of FTP / HBP, 2023 like Value Addition, Appendix 4J & Pre-import conditions should also be complied with wherever applicable.

RA may take suitable consequential action accordingly.

Case No.	3 / NC/6/MEET/Jan/202425/13
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 13 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004645AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms, allowing the following inputs or as applied by the firm:

S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1	VEGETABLE FATBASE POWDER (CONTAINING MINIMUM 35% OF PALM FAT)	6000.0	REFINED BLEACHED AND DEODORIZED PALMOLEIN (RBD PALMOLEIN)	2160.0
			ACID CASEIN	123.6

1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.
2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023 like Value Addition, Appendix 4J & Pre-import conditions should also be complied with wherever applicable.

RA may take suitable consequential action accordingly.

Case No.	4 / NC/6/MEET/Jan/202425/13
Case Status	Case Approved

Party Name	DRYTECH PROCESSES (INDIA) P LTD			
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 13 and 09/01/2025			
HQ File Number	HQRNORM APPLY 00004646AM25			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms, allowing the following inputs or as applied by the firm:				
S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1	VEGETABLE FATBASE POWDER (CONTAINING MINIMUM 24% OF PALM FAT)	6000.0	REFINED BLEACHED AND DEODORIZED PALMOLEIN (RBD PALMOLEIN)	1483.2
			ACID CASEIN	123.6
1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website. 2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. 3. Other regulations of FTP / HBP, 2023 like Value Addition, Appendix 4J & Pre-import conditions should also be complied with wherever applicable.				
RA may take suitable consequential action accordingly.				

Case No.	5 / NC/6/MEET/Jan/202425/13
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202425/ 13 and 09/01/2025
HQ File Number	HQRNORM APPLY 00004647AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms, allowing the following inputs or as applied by the firm:	

S.No	Export Item	Quantity (MTS)	Import Item	Quantity (MTS)
1	VEGETABLE FATBASE POWDER (CONTAINING MINIMUM 28% OF PALM FAT)	6000.0	REFINED BLEACHED AND DEODORIZED PALMOLEIN (RBD PALMOLEIN)	1730.4
			ACID CASEIN	123.6

1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023 like Value Addition, Appendix 4J & Pre-import conditions should also be complied with wherever applicable.

RA may take suitable consequential action accordingly.